

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

Item No. 104
(IB)-59(PB)/2019

IN THE MATTER OF:

Sumita Mangal	Applicant/petitioner
Vs.		
Vardhman Estates Developers Pvt. Ltd.	Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 22.01.2019

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

DR. DEEPTI MUKESH
HON'BLE MEMBER (JUDICIAL)

PRESENTS:

For the petitioner	Mr. Sabhay Choudhary, Adv.
For the respondent	Mr. Prabhat Kumar, Mr. Parvez, Adv.

ORDER

Learned counsel for the petitioner states that a copy of a paper book shall be handed over to the counsel for the respondent during the course of the day.

Reply be filed within ten days with a copy in advance to the counsel for the petitioner. Learned counsel for the respondent may also file his vakalatnama & board resolution of the corporate debtor along with the reply.

Rejoinder, if any, be filed within five days thereafter with a copy in advance to the counsel opposite.

List for arguments on 21.02.2019.

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(M. M. KUMAR)
PRESIDENT

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(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)